

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-519**

CP-(CAA)-14/230-232/ND/2024

**IN THE MATTER OF:**

Arcelormittal Ventures India Private Limited With  
Arcelomittal Digital Consulting Private Limited

**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Anannya Ghosh, Mr. Brian Henry Moses,  
Ms. Mrinalini Mishra, Advs.  
For the Respondent :  
For the RD : Ms. Jyoti Khurana, Adv.  
For the IT Dept. : Mr. Sanjay Kumar, Ms. Easha, St. Counsels

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Proxy counsel on behalf of the RD is present and their report is now reflected on the e-portal of the Tribunal. Proxy counsel on behalf of the RD submitted that in view of the submissions made by the Petitioner in their response to the RD report, they have no objection if, the scheme is approved. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report and they have no objection if, the scheme is approved, however, their report is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of

the Income Tax Department may approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of the Tribunal. List the matter on **07.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**